

Resolution Re:  
Steps to promote  
secular outlook  
in the country

will tempt the chit funds to resort to unfair means. Hence the Commission should be raised to 7 1/2 per cent.

Clause 22(1) provides that the Foreman should pay the prize amount within seven days after the date of the draw. The subscribers are to furnish authentic documents before the money is disbursed. Supposing there is delay on the part of subscribers in producing documents and more than 7 days is taken in that, the Foreman should not be held responsible for the delay. The time should be extended till the subscribers produce the required documents.

This Bill is a regulatory measure for the promoters of Chit Funds. But what happens to the defaulting subscribers? If a suit is filed in a Court of Law, it takes about 4, 5 years before the case is decided. By that time the Chit Fund may be in the stage of winding up. If four subscribers decide to default, then there is no alternative for the Chit Fund except to close the shop. Even with all relevant and authentic documents, it will take years to have the cases settled in the Courts of Law. There should be a legal provision that the cases against the defaulters should be completed as expeditiously as possible, within a period of three months. Such a legislative protection must be given to the promoters of Chit Funds.

I would in the end refer to the diversion of chit money and the profits by the promoters in Hotels, Races etc. at the cost of subscribers. I would not like to refer to those Chit Funds by their names. There are stringent provisions in the Bill which should be implemented effectively. Before I conclude I would like to have explanation from the hon. Deputy Finance Minister for banning the Banks from conducting Chits. Since this is a public utility measure, I extend my wholehearted support to it.

MR. DEPUTY SPEAKER: Shri Bhiku Ram Jain.

SHRI BHIKU RAM JAIN: There is only one minute left.

MR. DEPUTY SPEAKER: You speak one or two sentences and then continue next time.

SHRI BHIKU RAM JAIN (Chandni Chowk): Mr. Deputy Speaker, Sir, I rise to welcome the introduction of this Bill.

MR. DEPUTY SPEAKER: Now you can continue next time.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FORTY-FOURTH REPORT

श्री चन्द्रबे प्रसाद वर्मा (आरा) : मैं प्रस्ताव करता हूँ कि यह सभा 14 जुलाई, 1982 को सभा में प्रस्तुत किए गए गैर-सरकारी सदस्यों के विधेयकों तथा संकल्पों संबंधी समिति के 44वें प्रतिवेदन से सहमत है।

MR. DEPUTY SPEAKER: The question is:

"That this House do agree with the Forty-fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 14th July, 1982."

*The motion was adopted.*

RESOLUTION RE: STEPS TO PROMOTE SECULAR OUTLOOK IN THE COUNTRY

MR. DEPUTY SPEAKER: Now we shall take up further discussion of the following Resolution moved by Shrimati Vidya Chennupati on 23rd April, 1982:—

"Keeping in view the secular character of our Constitution and the fact that secularism is one of the basic tenets of our State Policy, this House recommends to the Government to take immediate steps to:—

(a) promote a sense of castelessness through inter-caste and inter-religion marriages;